

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 151/MP/2024

Subject : Petition under Section 142 of the Electricity Act, 2003 and Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023 read with Sections 42, 47 and Order XXI Rule 10 of Code of Civil Procedure Code, 1908 and read with Regulation 65 of CERC (Conduct of Business) Regulations, 2023 and Section 151 of Code of Civil Procedure Code, 1908 seeking execution/enforcement/ compliance of the Commission's earlier Orders (in Petition Nos. 160/GT/2012, 7/GT/2016 & 251/GT/2017).

Date of Hearing : **18.11.2024**

Petitioner : Adani Power Limited

Respondents : Power Company of Karnataka Ltd. & Ors

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Rajesh Jha, Advocate, APL
Ms. Bhabna Das, Advocate, KPTCL

Record of Proceedings

At the outset, the learned counsel for the Respondent KPTCL, sought time to file its reply in the matter. The learned counsel for the Petitioner submitted that it may be permitted to file its rejoinder, to the said reply. Accordingly, the hearing of the Petition was adjourned.

2. The Commission, after hearing the parties, permitted the Respondent KPTCL, as a last opportunity, to file its reply by **5.12.2024** after serving a copy to the Petitioner, who may file its rejoinder by **21.12.2024**.

3. The Petition will be listed for hearing on **21.1.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

